HIGH COURT ORIGINAL SIDE AND APPELLATE SIDE, BOMBAY SITTING LIST W.E.F. 02.01.2025

(Partial Modification w.e.f. 01.04.2025)

Sr. No.	Sitting	Assignment	Assignment
1	The Hon'ble the CHIEF JUSTICE AND The Hon'ble Shri. Justice M. S. KARNIK (Court Room No. 46) [DIVISION BENCH-1] COMMERCIAL APPELLATE DIVISION BENCH	APPELLATE SIDE For admission, hearing, order matters and applications therein: (A) All Public Interest Litigations. (B) Civil Writ Petitions relating to infrastructure of Courts within the jurisdiction of Principal Seat. (C) Civil Writ Petitions relating to Infrastructure Projects. (D) Civil Writ Petitions relating to Tender matters. (E) Civil Writ Petitions relating to Environmental issues. (F) Arbitration Appeals pertaining to Division Bench. (G) Appeals under Section 13 of the Commercial Courts Act, 2015. (H) Appeals under Direct Tax Laws upto the year 2010 (Final hearing only).	ORIGINAL SIDE For admission, hearing, order matters and applications therein: (A) All Public Interest Litigations. (B) Writ Petitions relating to infrastructure of all Courts in Mumbai. (C) Civil Writ Petitions relating to Infrastructure Projects. (D) Writ Petitions relating to Tender matters. (E) Writ Petitions relating to Environmental issues. (F) Arbitration Appeals pertaining to Division Bench. (G) Appeals under Section 13 of the Commercial Courts Act, 2015. (H) Appeals under Direct Tax Laws upto the year 2010 (Final hearing only).
2	The Hon'ble Shri Justice A. S. CHANDURKAR AND The Hon'ble Shri Justice M. M. SATHAYE (Court Room No. 49) [DIVISION BENCH-2]	APPELLATE SIDE For admission, hearing, order matters and applications therein: (A) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and Insolvency and Bankruptcy Code. (B) Matters against orders passed by DRT & DRAT under any enactment.	ORIGINAL SIDE For admission, hearing, order matters and applications therein: (A) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and Insolvency and Bankruptcy Code. (B) Matters against orders passed by DRT & DRAT under any enactment.

		(C) Writ Petitions challenging Look Out Notice (Civil)	(C) Writ Petitions challenging Look Out Notice (Civil)
		(D) Civil Writ Petitions relating to the Maharashtra Land Revenue Code.	(D) Writ Petitions relating to the Maharashtra Land Revenue Code.
		(E) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts.	(E) Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts.
		(F) Civil Writ Petitions against the orders passed by CAT .	(F) Civil Writ Petitions against the orders passed by CAT.
		(G) Civil Writ Petitions relating to Judicial Officers and Candidates for the post of Judicial Officers.	(G) Writ Petitions relating to Judicial Officers and Candidates for the post of Judicial Officers.
		(H) Civil Writ Petitions not assigned to other Courts upto the year 2017.	(H) Civil Writ Petitions not assigned to other Courts upto the year 2017.
		(I) Civil Writ Petitions against the orders passed by MAT.	(I) Writ Petitions against the orders passed by MAT.
		(J) Civil Writ Petitions relating to Co-operative Societies Acts.	(J) Civil Writ Petitions relating to Co-operative Societies Acts.
3	The Hon'ble Smt. Justice REVATI MOHITE DERE	APPELLATE SIDE For admission, hearing, order matters and applications therein :	ORIGINAL SIDE For admission, hearing, order matters and applications therein:
	AND The Hon'ble Smt. Justice	(A) All Criminal Appeals against Acquittal.	(A) Civil Writ Petitions not assigned to other Courts from the year 2022 onwards.
	NEELA KEDAR GOKHALE (Court Room No. 43) [DIVISION BENCH-3]	(B) All Criminal Appeals against conviction as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused are in jail arising out of same judgment and all Applications therein.	
		(C) All Criminal Appeals against conviction as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused are on	

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		bail arising out of the same judgment and all Applications therein.
		(D) Criminal Writ Petitions and applications including seeking directions not assigned to other courts.
		(E) Confirmation of Death Sentence Cases with connected Appeals of the year 2022.
		(F) Writ Petitions relating to Furlough, Parole, Remission & Commutation of Sentence/ Pre-mature release.
		(G) Civil Writ Petitions under Medical Termination of Pregnancy Act (MTP).
4	The Hon'ble Shri Justice M. S. SONAK	APPELLATE SIDE ORIGINAL SIDE For admission, hearing, order For admission, hearing, order matter
	AND	matters and applications therein: and applications therein:
	The Hon'ble Shri Justice	(A) Writ Petitions and References under Direct Tax Laws. (A) Writ Petitions and References under Direct Tax Laws.
	JITENDRA S. JAIN	(B) Appeals under Direct Tax (B) Appeals under Direct Tax Laws.
	(Court Room No. 40)	Laws.
	[DIVISION BENCH-4]	(i) All Appeals pending for admission. (i) All Appeals pending for admission.
		(ii) Appeals from the year 2011 2011 onwards pending for final hearing. (ii) Appeals from the year 2011 onwards pending for final hearing.
		(C) Chartered Accountant References References
		 (D) Civil Writ Petitions relating to the Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties. (D) Writ Petitions relating to the Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties
		(E) Civil Writ Petitions relating to resettlement of project affected persons. (E) Writ Petitions relating to resettlement of project affected persons.

5	The Hon'ble Shri Justice RAVINDRA V. GHUGE AND	matters and applications therein:	ORIGINAL SIDE For admission, hearing, order matters and applications therein:
	The Hon'ble Shri Justice ASHWIN D. BHOBE (Court Room No. 13)	(A) Writ Petitions relating to service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts.	(A) Writ Petitions relating to service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts.
	[DIVISION BENCH-5]	(B) Civil Writ Petitions relating to Labour and Service (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats, etc.) including caste claims relating thereto except those assigned to other Court.	(B) Writ Petitions relating to Labour and Service (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats, etc.) including caste claims related thereto except those assigned to other Court.
		(C) Civil Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.	(C) Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.
		(D) Civil Work not assigned to other Courts.	(D) Civil Work not assigned to other Courts.
		(E) Contempt Appeals.	(E) Contempt Appeals.
6	The Hon'ble Shri Justice A. S. GADKARI	APPELLATE SIDE For admission, hearing, order matters and applications therein :	ORIGINAL SIDE For admission, hearing, order matters and applications therein:
	AND The Hon'ble Shri Justice KAMAL R. KHATA (Court Room No. 53) [DIVISION BENCH–6]	(A) Civil Writ Petitions relating to Municipal Corporations, Cantonment areas (excluding Labour / Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 concerning the above areas.	(A) Writ Petitions relating to Municipal Corporations, Cantonment areas (excluding Labour / Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 concerning the above areas.
		(B) Election Matters and Caste Scrutiny matters pertaining to Elections of Municipal Corporations and Cantonments.	(B) Election Matters and Caste Scrutiny matters pertaining to Elections of Mumbai Municipal Corporation.

(C) Civil Writ Petitions relating to the Municipal Councils, Zilla Parishads, Nagar Panchayats and Gram Panchayats

		an po (e m re Ro 19 co an	ncluding Election matters and Caste Scrutiny matters ertaining to Elections excluding Labour / Service natters) and the matters elating to the Maharashtra degional Town Planning Act, 966 (M.R.T.P Act) oncerning above mentioned reas.	(C)	Civil Writ Petitions pertaining
		M (I	ertaining to the Maharashtra Slum Areas Improvement, Clearance nd Development) Act.		to the Maharashtra Slum Areas (Improvement, Cleara-nce and Development) Act.
		to aı	vil Writ Petitions pertaining the Maharashtra Housing and Area Development Act.		Civil Writ Petitions pertaining to the Maharashtra Housing and Area Development Act.
		co M A	Civil Writ Petitions seeking omposite reliefs under the Maharashtra Slum Areas act, MHADA Act and Municipal Corporation Act.	(E)	Civil Writ Petitions seeking composite reliefs under the Maharashtra Slum Areas Act, MHADA Act and Municipal Corporation Act.
		Co Ad	rit Petitions against High burt and District Courts' Iministration and it's offices officers.	(F) ¹	Writ Petitions against High Court and District Courts' Administration and it's offices / officers.
7	The Hon'ble Shri Justice G. S. KULKARNI	For a	APPELLATE SIDE dmission, hearing, order	For a	ORIGINAL SIDE admission, hearing, order matters
			and applications therein :		applications therein :
	AND The Hon'ble Shri Justice		vil Writ Petitions relating to nergy and Airports.	(A)	Writ Petitions relating to Energy and Airports.
	ADVAIT M. SETHNA		vil Writ Petitions relating to prests.	(B)	Writ Petitions relating to Forests.
	(Court Room No. 54) DIVISION BENCH-7]	(C) F	First Appeals.		
		(D) (Civil References.	(C)	Civil References.
		ass	Civil Writ Petitions not signed to other Courts from e year 2022 onwards.		
		(F) Fai	mily Court Appeals.		

	B. P. COLABAWALLA	For admission, hearing, order matters and applications therein:	For admission, hearing, order matters and applications therein:
	AND The Hon'ble Shri Justice FIRDOSH P. POONIWALLA (Court Room No. 6) [DIVISION BENCH-8]	(A) Writ Petitions in Indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty, Service tax, Foreign Trade (Regulation and Development) Act, 1992, FERA and FEMA).	(A) Writ Petitions in Indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty, Service tax, Foreign Trade (Regulation and Development) Act, 1992, FERA and FEMA)
		 (B) Appeals, References and Applications arising out of Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA. (C) Appeals, References and 	 (B) Appeals, References and Applications arising out of Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA. (C) Appeals, References and
		Applications under Indirect Taxes under Central Acts.	Applications under Indirect Taxes under Central Acts.
		(D) Writ Petitions relating to National Stock Exchange and Securities and Exchange Board of India Act, 1992 (SEBI).	(D) Writ Petitions relating to National Stock Exchange and Securities and Exchange Board of India Act, 1992 (SEBI).
		(E) Civil Writ Petitions not assigned to other Courts from the year 2018 to 2021.	(E) Civil Writ Petitions not assigned to other Courts from the year 2018 to 2021.
			(F) All Appeals (except those assigned to other Court).
9	The Hon'ble Shri Justice SARANG V. KOTWAL AND	APPELLATE SIDE For admission, hearing, order matters and applications therein :	ORIGINAL SIDE For admission, hearing, order matters and applications therein :
	The Hon'ble Shri Justice S. M. MODAK	(A) All Criminal Writ Petitions and Applications for quashing of FIRs, C.R., Charge Sheet and challenging order directing investigation under	(A) Criminal Contempt Petitions.
	(Court Room No. 28) [DIVISION BENCH-9]	Section 156(3) of the Cr.P.C./175(3) of BNSS.	
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APPELLATE SIDE

ORIGINAL SIDE

8 The Hon'ble Shri Justice

- (B) All Criminal Applications and Criminal Writ Petitions in relation to crime against Women and Children including quashing of FIRs, C.R. and Chargesheet or challenging order directing investigation under section 156 (3) of Cr.P.C./175(3) of BNSS.
- (C) All Criminal Applications and Criminal Writ Petitions including quashing of FIRs, C.R. and Chargesheet or challenging order directing investigation under section 156(3) of Cr.P.C./175(3) of BNSS in relation to crime under the Prevention of Corruption Act (except those assigned to other Court).
- (D) Confirmation of Death Sentence Cases with connected Appeals upto the year 2020. (except specially assigned to other Court).
- **(E)** Criminal Contempt Petitions.
- (F) Confirmation of Death Sentence Cases with connected Appeals of the years 2021, 2023 and 2024 onwards.
- **(G)** Applications for Leave to Appeal.
- **(H)** Preventive Detention Matters.
- (I) Habeas Corpus Matters and Criminal References.
- **(J)** Letter Patent Appeals.
- **(K)** Other Criminal work not assigned to other Courts.

10	The Hon'ble Shri Justice	APPELLATE SIDE	ORIGINAL SIDE
	RIYAZ I. CHAGLA (Court Room No. 21)	For admission, hearing, order matters and applications therein :	For admission, hearing, order matters and applications therein :
	[SINGLE BENCH-1]		(A) Suite up to the man 2014
	Commercial Division		(A) Suits up to the year 2014.
			(B) Writ Petitions not assigned to other Courts.
			(C) Writ Petitions arising from Industrial / Labour Laws.
			(D) Writ Petitions under the Maharashtra Land Revenue Code and the Maharashtra Stamp Act.
			(E) Matters under Parsi Marriage and Divorce Act and other matrimonial Suits and matters arising therein.
			(F) Chamber work and all applications of miscellaneous nature including execution applications and leave petitions under Clause XII of Letter Patent.
			(G) Matters pertaining to Land Acquisition.
11	The Hon'ble Shri Justice MANISH PITALE	APPELLATE SIDE For admission, hearing, order matters and applications therein:	ORIGINAL SIDE For admission, hearing, order matters and applications therein:
	(Court Room No. 37)		(A) Intellectual Property Matters.
	[SINGLE BENCH-2]		(B) Commercial Misc. Petitions (IPR).
	Commercial Division		
			(C) Company Petitions and Applications (Company matters including Appeals against orders of Company Law Board).
			(D) Official Liquidator's reports (not assigned to any other Court), misfeasance summons, complaints under the Companies Act.

12	The Hon'ble Shri Justice N. J. JAMADAR (Court Room No. 3) [SINGLE BENCH–3]	APPELLATE SIDE For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions and Civil Revision Applications against the order of Civil Courts (except Rent Act). (B) Miscellaneous Civil	ORIGINAL SIDE For admission, hearing, order matters and applications therein : SPECIAL COURT MATTERS BE TAKEN UP ON FRIDAY
*13		Applications. APPELLATE SIDE	ORIGINAL SIDE
	MILIND N. JADHAV (Court Room No. 34)	For admission, hearing, order matters and applications therein: (A) Regular Bail Applications and	For admission, hearing, order matters and applications therein :
	[SINGLE BENCH-4]	Applications for cancellation, relaxation or modification of Regular Bail and all other applications concerning Regular Bail matters arising out of the Districts – Greater Mumbai, Thane and *Palghar of the year 2024 and onwards.	
14	The Hon'ble Shri Justice N. R. BORKAR	APPELLATE SIDE For admission, hearing, order matters and applications therein:	ORIGINAL SIDE For admission, hearing, order matters and applications therein:
	(Court Room No.27) [SINGLE BENCH – 5]	(A) Regular Bail Applications and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Regular Bail matters excluding the Districts – Greater Mumbai and Thane of the year 2024 and onwards.	
15	The Hon'ble Shri Justice MADHAV JAMDAR (Court Room No. 19) [SINGLE BENCH-6]	APPELLATE SIDE For admission, hearing, order matters and applications therein: (A) All Civil Writ-Petitions and Civil Revision Applications under Rent Act and those arising out of orders passed in suits under the Rent Act and Presidency / Provincial Small Causes Courts Act, including the orders passed by these Courts under Code of Civil Procedure.	ORIGINAL SIDE For admission, hearing, order matters and applications therein:

		 (B) Civil/ Criminal Writ Petitions, Revisions against orders passed by the Courts in Maintenance matters under any enactment except orders under D.V. Act and orders passed by Family Courts. (C) Civil/ Criminal Writ Petitions, Revisions against any order including maintenance passed under D.V. Act (excluding orders passed by Family Courts). (D) Civil / Criminal Writ Petitions and Revisions against all orders including maintenance passed by Family Courts (including orders passed by Family Courts (including orders passed under D. V. Act). (E) All Applications u/s 407 of Cr.P.C./ 447 of BNSS. 	
16	The Hon'ble Shri Justice	APPELLATE SIDE	ORIGINAL SIDE
	AMIT BORKAR	For admission, hearing, order matters and applications therein:	
	(Court Room No. 9)	(A) All Civil Writ Petitions of ODD	
	[SINGLE BENCH-7]	years, except assigned to other Courts.	
17	The Hon'ble Shri Justice ABHAY AHUJA	APPELLATE SIDE For admission, hearing, order	ORIGINAL SIDE For admission, hearing, order matters
	(Court Room No. 16-B)	matters and applications therein:	and applications therein:
	[SINGLE BENCH-8]		(A) Suits from the year 2015 to 2020.
	Commercial Division		(B) Adoption, Custody and
	Commercial Division		Guardianship matters and Matters arising out of the Guardians and Wards Act and the Juvenile Justice Act.
			(C) Admiralty Suits and all applications therein.
			(D) Insolvency matters.

			(E) Summary Suits and undefended Suits.
18	The Hon'ble Shri Justice R. N. LADDHA	APPELLATE SIDE For admission, hearing, order matters and applications therein:	ORIGINAL SIDE For admission, hearing, order matters and applications therein:
	(Court Room No. 2) [SINGLE BENCH-9]	(A) All Criminal Writ Petitions and Criminal Applications u/s 482 of Cr.P.C./528 of BNSS pertaining to Single Bench (except those assigned to other Courts).	
		(B) All Criminal Appeals against Conviction as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused are in jail and connected Appeals arising out of same judgment and all Applications therein.	
		(C) All Criminal Revision Applications.	
19	The Hon'ble Shri Justice SHIVKUMAR DIGE (Court Room No. 24) [SINGLE BENCH–10]	APPELLATE SIDE For admission, hearing, order matters and applications therein: (A) All Regular Bail Applications and Anticipatory Bail Applications for cancellation, relaxation or modification of Bail and all other applications concerning Regular / Anticipatory Bail matters arising from all Districts up to the year 2023. (B) All Criminal Appeals against Conviction as well as connected Appeals against Acquittal and Appeals for enhancement of sentence wherein accused are on	ORIGINAL SIDE For admission, hearing, order matters and applications therein:
		bail and connected Appeals arising out of same judgment and all Applications therein.	

		 (C) Criminal Applications including applications under section 482 of Cr. P.C./528 of BNSS, Criminal Revision Applications and Criminal Writ Petitions in relation to crime against Women and Children (except those assigned to other Courts). (D) Applications for leave to prefer Appeal. (E) Criminal Applications including applications under section 482 of Cr. P.C./528 of BNSS, Criminal Revision Applications and Criminal Writ Petitions in relation to crime under the Prevention of Corruption Act. (F) Criminal work of Single Judge not assigned to other Courts (except those assigned to other Courts). 	
20	The Hon'ble Smt. Justice SHARMILA U. DESHMUKH	APPELLATE SIDE For admission, hearing, order matters and applications therein:	ORIGINAL SIDE For admission, hearing, order matters and applications therein:
	(Court Room 16 A) [SINGLE BENCH- 11]	(A) All First Appeals (excluding MACP appeals).	
21	The Hon'ble Shri Justice SANDEEP V. MARNE (Court Room No. 21 Annex) [SINGLE BENCH-12]	APPELLATE SIDE For admission, hearing, order matters and applications therein: (A) All Civil Writ Petitions of EVEN years, except assigned to other Courts. (B) Civil Contempt References from District Judiciary. (C) Civil Writ Petitions arising from Industrial / Labour Laws. (D) Civil Work not assigned to other Courts.	

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22	The Hon'ble Ms. Justice GAURI GODSE (Court Room No. 17-Annex)	APPELLATE SIDE For admission, hearing, order matters and applications therein: (A) All Second Appeals.	ORIGINAL SIDE For admission, hearing, order matters and applications therein:
	[SINGLE BENCH-13]	(B) Appeals from Order.	
*23	The Hon'ble Shri Justice RAJESH S. PATIL	APPELLATE SIDE For admission, hearing, order matters and applications therein:	ORIGINAL SIDE For admission, hearing, order matters and applications therein:
	(Court Room No. 25 Annex) [SINGLE BENCH -14]	(A) Anticipatory Bail Applications and Applications for cancellation, relaxation or	
	[SINGLE BENCH -14]	modification of Bail and all other applications concerning Anticipatory Bail matters excluding the Districts – Greater Mumbai, Thane and *Palghar of the year 2024 and onwards.	
		(B) Anticipatory Bail Applications and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Anticipatory Bail matters arising out of the Districts – Greater Mumbai, Thane and *Palghar of the year 2024 and onwards.	
24	ARIF S. DOCTOR (Court Room No. 20)	APPELLATE SIDE For admission, hearing, order matters and applications therein:	ORIGINAL SIDE For admission, hearing, order matters and applications therein: (A) Suits from the year 2021 onwards.
	[SINGLE BENCH-15] Commercial Division		(B) Administration Suits and Partition Suits.
			(C) Civil matters of Single Judge not specifically assigned to other Courts.
			(D) Appeals under the Companies Act, except part-heard matters of other Courts.
			(E) Testamentary Matters

			(F) Commercial Disputes of value of Rs. 100 Crores or more.
25	The Hon'ble Shri Justice SHYAM C. CHANDAK	APPELLATE SIDE For admission, hearing, order matters and applications therein :	ORIGINAL SIDE For admission, hearing, order matters and applications therein:
	(Court Room No. 16 Annex) [SINGLE BENCH-16]	(A) All First Appeals pertaining to Motor Accident Claim Petitions.	
	[SWATE DEMCU-10]	(B) All Criminal Appeals against Acquittal.	
26	The Hon'ble Shri Justice SOMASEKHAR SUNDARESAN (Court Room No. 26 Annex) [SINGLE BENCH-17] Commercial Division	APPELLATE SIDE For admission, hearing, order matters and applications therein: (A) Matters under Section 37 of the Arbitration and Conciliation Act, 1996 pertaining to Single Bench.	ORIGINAL SIDE For admission, hearing, order matters and applications therein:
		(B) Arbitration matters (except those assigned to other Court)	(A) Matters under Part-I of the Arbitration and Conciliation Act, 1996. (except those assigned to other Courts).
			(B) Matters under Part-II of the Arbitration and Conciliation Act, 1996.
			(C) Matters under Section 34 of the Arbitration and Conciliation Act, 1996.
			(D) Matters under Section 37 of the Arbitration and Conciliation Act, 1996 pertaining to Single Bench.

NOTE

- 1) All Courts may take up cases for final hearing including old cases pertaining to their assignment at least on one day in a week.
- 2) The matters / cases, wherein Apex Court had passed order for expeditious hearing/ time bound hearing may be given priority. The matters of Senior Citizens / Marginalised section may also be given priority.
- 3) The Criminal Appeals pending for more than five years in which the accused is / are in Jail may be given priority.
- 4) Applications/petitions for review/clarification of the orders or Speaking to the Minutes of the Orders passed by the Division Bench of which the presiding Judge is not available, be placed before the Division Bench consisting of the companion Judge of the former Division Bench.
- 5) Applications/petitions for review/clarification of the orders or Speaking to the Minutes of the Orders passed by the Division Bench of which the presiding Judge is not available and the

companion Judge of the Division Bench is sitting single be placed before the Division Bench consisting of **Hon'ble Shri Justice A. S. GADKARI** and the companion Judge of the former Division Bench.

- The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the orders passed by the Division Bench of which both the Judges are not available may be placed before the Division Bench headed by the **Hon'ble Shri Justice A. S. GADKARI.**
- 7) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes to the orders passed by the Single Judge who is not available shall be placed before the Single Judge before whom the main matter would lie if it were pending.
- 8) Contempt Petition (Civil) **containing allegations of breach or defiance of Judgment / order of High Court** will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie if it were pending.
- 9) The Larger Benches and Special Benches will as far as possible schedule the sittings on **Friday**.
- 10) The matters in Chambers during lunch may be taken up subject to convenience of the Hon'ble Judges, and if they so desire.
- 11) Connected Criminal Appeals of Single Judge Bench (arising out of same Judgment) may be placed before the Single Judge Bench before whom the old appeal is pending.
- All the commercial disputes of the value of Rs. 100 Crores or more will be taken up by the Court presided over by the **Hon'ble Shri**. **Justice ARIF S. DOCTOR** and the category of matters involving commercial disputes below Rs. 100 Crore will be taken up by the respective Courts taking up the respective assignment.
- Upon change of roster, Part Heard matters shall stand released and shall be placed before the Hon'ble Court as per the roster. However, if all the parties to the proceedings make a joint written request for retention of the matter before the Hon'ble Court which had partly heard the matter before the change of roster and if the Hon'ble Court endorses such request, the Registry would place the matter before the Hon'ble the Chief Justice after verifying the record. Upon acceptance of such proposal by the Hon'ble the Chief Justice, such Part Heard matter shall be assigned to the Hon'ble Court which had endorsed the joint written request of all the parties to the proceedings.

* Indicates partial modification at Sr. No. 13 and 23

Dated this 29th day of March 2025

By Order

Sd/-(A. H. Laddhad) Prothonotary & Sr. Master, High Court, O.S. Bombay. Sd/-(H.M. Bhosale) Registrar (Judl-I), High Court, A.S., Bombay.